

# THE ODISHA UNIVERSITIES (AMENDMENT) BILL, 2025

*(As passed by the Assembly)*

**PREAMBLE :**

**CLAUSES :**

1. Short title and commencement.
2. Amendment of Section 6.
3. Amendment of Section 13 A.
4. Repeal and saving.

**THE ODISHA UNIVERSITIES (AMENDMENT) BILL, 2025**

*(As passed by the Assembly)*

**A**

**BILL**

**FURTHER TO AMEND THE ODISHA UNIVERSITIES ACT, 1989**

**BE** it enacted by the Legislature of the State of Odisha in the Seventy-sixth year of the Republic of India, as follows :—

Short Title and Commencement.

**1.** (1) This Act may be called the Odisha Universities (Amendment) Act, 2025.

(2) It shall be deemed to have come into force on dated 23rd July, 2025.

Amendment of Section 6.

**2.** In the Odisha Universities Act, 1989 (hereinafter referred to as the Principal Act), in Section 6,-

Odisha Act 5 of 1989.

(a) in sub-section (3), in the proviso to clause (iii), for the word "refuse", the word "recuse" shall be substituted;

(b) in sub-section (10), for the proviso thereto, the following proviso shall be substituted, namely:—

"provided that where it is not reasonably practicable to fill up the vacancy in the manner as aforesaid immediately after it occurs, the Chancellor in consultation with the State Government may appoint any of the Vice-Chancellor of any Public University of the State or any other person as the Vice-Chancellor for a period as specified by the Chancellor or till joining of a regular Vice-Chancellor and the Vice-Chancellor so appointed shall exercise the powers and perform the functions of the Vice-Chancellor and shall be entitled to such allowance as determined by the Chancellor."

Amendment of  
Section 13A.

3. In the principal Act, in Section 13A, in sub-section (3), for the word "Hall", the word "Hall" shall be substituted.

Repeal and  
Saving.

4. (1) The Odisha Universities (Amendment) Ordinance, 2025 is hereby repealed.

(2) Notwithstanding such repeal under sub-section (1), anything done or any action taken under the said Ordinance so repealed shall be deemed to have been done or taken under this Act.

Odisha  
Ordinance  
No. 01 of 20